

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 57 of 2020

IN THE MATTER OF:

V. Padmakumar

...Appellant

Versus

**Stressed Assets Stabilisation
Fund (SASF) & Anr.**

...Respondents

Present:

For Appellant :

**Mr. Jayesh Dolia, Mr. R. Chandrachud, Mr. Nitin
Thuked and Mr. Karen Sharma, Advocates**

For Respondent :

**Ms. Anju Bhushan Gupta and Mr. Kanishk Rana,
Advocates**

ORDER

23.01.2020 Ms. Anju Bhushan, Advocate appears on behalf of 1st Respondent. No body appears on behalf of the 2nd Respondent. It appears that the notice on 2nd Respondent has been issued on 22nd January, 2020 and therefore, it has not been served on it. In the circumstance, we allow the 1st Respondent to file reply-affidavit within a week.

The office will report the service on the 2nd Respondent. Learned counsel for the Appellant will also inform the 2nd Respondent about the next date.

Post the appeal 'for Admission (Fresh Case)' on **3rd February, 2020**.

Till the next date, the interim order passed earlier shall continue.

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)

/ns/RR/